

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

IA(I.B.C)/1060(CH)2024

And

CP (IB) No. 66/Chd/Hry/2022

IN THE MATTER OF
ASREC India Limited

...

Petitioner

Versus

Ajit Singh

...

Respondent

Under Section: 95, IBC 2016

Rule: 11 of NCLT

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Usha Singh, Advocate.

For the Respondent : Mr. Aalok Jagga with Mr. A.P.S. Madaan,
Advocate.

For the RP : Mr. Kamal Aggarwal.

ORDER

IA(I.B.C)/1060CH)2024

This is an application under Rule 11 of NCLT Rules, 2016 praying to take on record the amended memo of parties. The same is taken on record. Thus, IA No. 1060/2024 is allowed. Registry is directed to tag the same in the main petition.

CP (IB) No. 66/Chd/Hry/2022

The counsel for the RP has prayed for grant of three weeks' time to file rejoinder. Time prayed for is granted. Let this matter be posted to 27.05.2024 as the connected matters against the same guarantors are also posted to

May 08, 2024

Mukta

27.05.2024 where the Jammu & Kashmir Bank was the petitioner. Let this matter be posted on 27.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)